

N.D.O.H:- 17.03.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 662 of 2025

In the matter of:

PUDA ENCLAVE WELFARE SOCIETY

.....Applicant

V/S

STATE OF PUNJAB AND ORS.

.....Respondent(s)

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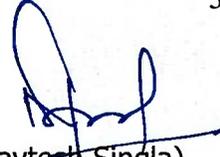
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7. Vakalatnama

36

Dated: 16/3/26

Place: Patiala



(Er. Navtesh Singla)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Patiala
(On behalf of Punjab Pollution Control Board
respondent no.2)



[Anant Sangal]
Advocate for the PPCB [R-2]
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 662 of 2025

In the matter of:

PUDA ENCLAVE WELFARE SOCIETY

.....Applicant

V/S

STATE OF PUNJAB AND ORS.

.....Respondent(s)

Short Reply by way of affidavit of Er. Navtesh Singla, Environmental Engineer, Regional Office, Patiala on behalf of Punjab Pollution Control Board (Respondent No. 2) in compliance to order dated 23.12.2025

I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully showeth

- 1) That the deponent namely Er. Navtesh Singla is working as Environmental Engineer in Punjab Pollution Control Board and is posted in the Regional Office of the Board at Patiala. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present short reply by way of affidavit on behalf of the Punjab Pollution Control Board i.e. respondent no. 2 in compliance to order dated 23.12.2025.

That briefly submitted, this Hon'ble Tribunal has taken cognizance of the above-

mentioned case wherein the applicant society has raised objection against the

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construction at commercial site no.1, PUDA Enclave-1, Near Mini Secretariat, Patiala by respondents no.6 to 8. It was submitted before this Hon'ble Tribunal that consent to establish was granted for multiplex and shopping arcade but the Respondents No. 6 to 8 are constructing a full-fledged hotel at the site without obtaining the mandatory environmental consents and that though the CTE has expired but that has not been got renewed by the Respondents No. 6 to 8. Further grievance of the applicant is that the project site is situated within approved residential township which has a limited commercial pocket meant only for retail shops and at the highest a multiplex with minor food court activity and even that is violated by the Respondents No. 2 6 to 8. After consideration of the matter, this Hon'ble Tribunal was pleased to issue notice to the respondents by passing an order dated 23.12.2025.

- 3) That Original Application filed by the applicant PUDA Enclave Welfare Society has been examined. It is mentioned in the application that respondent no.6 having obtained a consent to establish dated 23.11.2021 exclusively for a multiplex and shopping arcade comprising 24 SCOs, three cinema halls of 416 seat capacity, and a limited 120 seat food court, has fraudulently and deliberately undertaken the construction of a full-scale hotel, a categorically distinct and environmentally intensive activity. The said CTE has expired on 30.09.2022 and no renewal has been obtained by project proponent. It is further mentioned in the application that the president of the applicant society Sh. Inderjit Singh Gill had submitted a representation-cum-complaint dated 24.11.2025 to the Punjab Pollution Control Board but no meaningful or effective action was taken by the Board thereby compelling the applicant society to invoke the jurisdiction of this Hon'ble Tribunal.

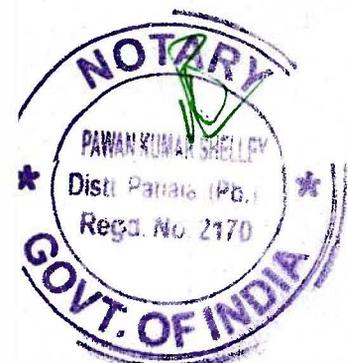
- 4) That upon careful examination of the Original Application filed by the PUDA Enclave Welfare Society, it is submitted that Sh. Perry Goyal (Proprietor) has obtained the Consents to Establish (NOC) from the Punjab Pollution Control



certified that the Document S.P.A. has been read over & explained in Simple Language to the deponent's executant.....who seemed to be perfectly fit to understand the same at the time making there as

Board u/s 25 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 on four occasions as mentioned below.

- a) The first Consent to Establish (NOC) was obtained on 23.11.2021 with validity upto 30.09.2022 for the project named as The Vyom – RSG Infra Social, Site-1, PUDA Enclave-1, Animal Husbandry Scheme, Mini Secretariat, Patiala for Multiplex and Shopping Arcade having 24 SCOs and three cinema halls (416 person capacity) one food court of 120 person capacity under the name and style of The Vyom – RSG Infra Social Square.
- b) The Consent to Establish (NOC) was got renewed from the Board on 04.10.2023 having validity upto 30.09.2024.
- c) The Consent to Establish (NOC) was further got renewed from the Board on 17.07.2025 with validity upto 30.09.2025.
- d) A revised and fresh Consent to Establish (NOC) was obtained on 09.02.2026 with validity upto 30.09.2026 for Hotel-cum Shopping arcade having hotel room @ 23 number, Banquet Hall @ 1 number, Restaurant @1 number, Bar @ 1 number, Showroom @ 14 number and shop /office @ 19 number under the name and style of The Vyom – RSG Infra Social Square.
- e) The detail of the above Consents to Establish (NOC) granted by the Punjab Pollution Control Board to the Project Proponent respondent no.9 is given in **Annexure R-2/A** enclosed herewith.
- f) The copies of the Consents to Establish (NOC) granted by the Board on four occasions (as mentioned in **Annexure R-2/A**) to respondent no.9 are enclosed as **Annexure R-2/B, Annexure R-2/C, Annexure R-2/D, Annexure R-2/E** for kind perusal of this Hon'ble Tribunal.



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- 5) That it is relevant to mention here that the Consent to Establish (NOC) u/s 25 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 has been granted by the Board to respondent no.9 on 09.02.2026 having validity upto 30.09.2026 with certain general and special conditions. The special conditions imposed in the said Consent to Establish (NOC) are reproduced below for kind perusal.
- a) This Consent to Establish (NOC) is granted for establishment of Hotel-cum-Shopping Arcade having Hotel Room 6 23 Number, Banquet Hall @ Number, Restaurant @ Number, Bar @ I Number, Showroom 14 Number and Shop/Office @ 19 Number, only.
 - b) The project proponent shall be bound to install Effluent Treatment Plant (ETP), if it starts laundry section and also install Sewage Treatment Plant (STP), if it does not meet the standards prescribed for sewer or terminal STP standards.
 - c) The project proponent shall develop its project strictly in accordance with the layout/ building plan approved by the competent authority. In case, there is variation in built-up area/green area/ any other details in layout plan approved by the competent authority (if at any stage), then the project proponent shall obtain fresh Consent to Establish from the Board.
 - d) The project proponent shall be bound to comply with the final outcome in the O.A. No. 662 of 2025 pending before the Hon'ble National Green Tribunal.
 - e) The project proponent shall comply with the Solid Waste Management Rules, 2016 and obtain permission from the MC, Patiala for disposal of solid waste.
 - f) The project proponent shall not carry out laundry washing within its premises as per the undertaking submitted by it.



verified that the Deponent's P.A. has been read over & explained in Simple Language to the deponent's executant.....who seemed to be perfectly fit to understand the same at the time making there of

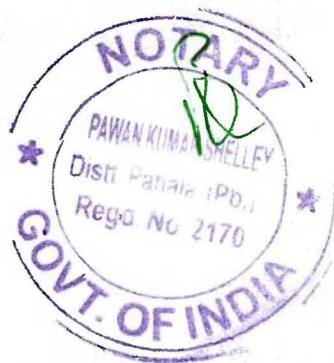
- g) The project proponent shall be bound to comply with the conditions of approval of building plan issued by PUDA vide no. 21220 dated 30.06.2025 in true letter & spirit.
- h) The project proponent shall bound to comply with the mechanism/ guidelines for control of pollution and enforcement of environment norms at individual establishments and the area/cluster of restaurants/hotels/motels/banquets etc.
- i) The project proponent shall not operate its project without obtaining prior consent to operate from the Board under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- j) The project proponent shall also not allow any occupancy in the project till the time adequate arrangements for effluent treatment & disposal and solid waste collection, storage & disposal are made as well as consents to operate under the Water Act, 1974 & the Air Act, 1981 are obtained.
- k) The project proponent shall be granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, only after accessing the arrangements for disposal of treated effluent at that point of time. PPCB shall not be responsible for any loss to the project proponent in this regard, howsoever.
- l) The project proponent shall ensure that no groundwater is used during the construction phase of the project and only treated sewage/wastewater shall be used. A proper record in this regard should be maintained and should be available at the site.
- m) The project proponent shall obtain permission from PWRDA for extraction of groundwater before obtaining consent to operate, if required.

The project proponent shall take all necessary steps to control the dust emissions to be generated from the construction activities of the project.



N Certified that the Document S.P.A. has been read over & explained in Simple Language to the dependent executant.....who seemed to be perfectly fit to understand the same at the time making there of

- o) The project proponent shall place adequate no. of bins outside its premises from where the Municipal Solid Waste shall be got lifted.
- p) The project proponent shall properly handle and manage the solid waste as per the provisions of the Municipal Solid Waste Management Rules, 2016 and ensure that the solid waste is segregated into biodegradable and non-biodegradable components. The biodegradable component shall be treated by providing on-site facility to produce compost, which will be disposed of/reused in an environmentally sound manner and the non-biodegradable solid waste shall also be disposed of in an environmentally sound manner.
- q) The project proponent shall comply with the provisions of the Construction and Demolition Management Rules, 2016.
- r) The project proponent shall take adequate steps to the effect that the construction material of any kind that is stored at site shall be fully covered in all respects so that it does not disburse in the air in any form.
- s) The project proponent shall ensure that all the construction material and debris shall be carried out in trucks or other vehicles which are fully covered and protected so as to ensure that the construction eraser the construction material does not get disburse into the air or atmosphere in any form.
- t) The project proponent shall provide mask to every worker working on the construction site and involved in loading/ unloading and carrying of construction material and construction debris.
- u) The project proponent shall provide all medical help, investigation and treatment of workers involved in construction of building and carrying out construction material and debris related to dust emissions.
- v) The project shall obtain permission from designated authorities as per provisions of Noise Pollution (Regulation & Control) Rules, 2000 and shall comply with provision of Noise Rules specifically Rule 5 and Rule 6 of the Noise Rules.



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S.P.A. has been read over & explained
in Simple Language to the deponent/
excutant.....who seemed
to be perfectly fit to understand the
same at the time making there of

- w) The project proponent shall make use of alternatives of single use plastics (SUP) within its premises and will not use any SUP items banned in accordance with MoEF&CC notification no. G.S.R. 571(E) dated 12.08.2021.
- x) The adequacy/ efficacy of the pollution control arrangements shall be the sole responsibility of the project and the project shall be bound to implement/ upgrade its pollution control arrangements as per the discretion of the Board to achieve the prescribed emission/ effluent standards, as amended from time to time.
- y) This NOC is being issued to the project proponent based upon the undertakings/documents/information submitted by it alongwith the online application form. The Board would be at liberty to take penal action against the industry/project proponent and its responsible/ concerned person(s) in case information/document is detected as incorrect/false/misleading at any point of time.

z) In case the project proponent fails to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and/or any other environmental law applicable to the project and Rules, Circulars & Directions issued by the Board from time to time, action as deemed fit shall be taken against the project proponent.

A copy of the Consent to Establish (NOC) granted by the Board on 09.02.2026 with the above conditions has already been placed on record as **Annexure R2/E**.

- 6) That the hotel project of respondent no.9 is under construction and has not yet been completed and commissioned. The Punjab Pollution Control Board being the prescribed authority to implement the provisions of the Environmental Laws will not allow the project proponent to operate the project unless and until all the conditions imposed in the Consent to Establish (NOC) have been complied with Consent to Operate of the Board is obtained by the project proponent under the provisions of the Water (Prevention and Control of Pollution) Act,

certified that the Document (S.P.A.) has been read over & explained in Simple Language to the deponent's executant..... who seemed to be perfectly fit to understand the same at the time making there of



1974 and the Air (Prevention and Control of Pollution) Act, 1981 with other relevant permissions.

- 7) That the deponent may kindly be allowed to place on record the present short reply by way of affidavit on behalf of Punjab Pollution Control Board i.e respondent no. 2.

Date: 16/3/2026

Place: Patiala

Deponent



(Er. Navtesh Singla)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Patiala

(On behalf of Punjab Pollution Control Board
respondent no.2)

VERIFICATION:

verified that the Document WS.PAP
G.P.A. has been read over & explained
in Simple Language to the deponent/
excitant.....who seemed
to be perfectly fit to understand the
same at the time making there of

Verified that the contents of the above short reply by way of affidavit of the deponent are true and correct as derived from the official record. No part of the above short reply is false and nothing material has been kept concealed therein.

Dated: 16/3/2026

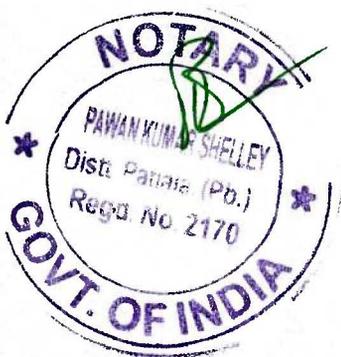
Place: Patiala

Deponent



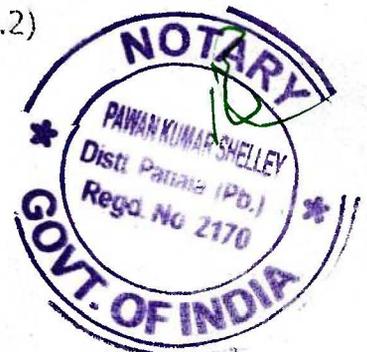
(Er. Navtesh Singla)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Patiala

(On behalf of Punjab Pollution Control Board
respondent no.2)



Attested & identified
NOTARY PUBLIC
PATIALA INDIA

16 MAR 2026



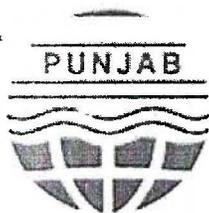
Annexure R 2/A

Detail of the Consent to Establish (NOC) granted by the Punjab Pollution Control Board to the Project Proponent respondent no.9 in Original Application no. 662 of 2025.

S. No.	Consent to Establish (CTE) with validity		Activity for which Consent to Establish was granted	Name of the project	Category and Scale of the project.	Permitted discharge	Attachment of the document
	From	To					
1	23.11.2021	30.09.2022	Multiplex and Shopping Arcade having 24 SCOs and three cinema halls (416 person capacity) one food court of 120 person capacity	The Vyom – RSG Infra Social Square	Orange Small scale	Domestic Effluent 7.0 KLD into MC sewer after treatment through oil and grease trap.	Annexure R 2/B
2	04.10.2023	30.09.2024	Multiplex and Shopping Arcade having 24 SCOs and three cinema halls (416 person capacity) one food court of 120 person capacity	The Vyom – RSG Infra Social Square	Orange Small scale	Domestic Effluent 7.0 KLD into MC sewer after treatment through oil and grease trap.	Annexure R 2/C



3	17.07.2025	30.09.2025	Multiplex and Shopping Arcade having 24 SCOs and three cinema halls (416 person capacity) one food court of 120 person capacity	The Vyom - RSG Infra Social Square	Orange Small scale	Domestic Effluent 7.0 KLD into MC sewer after treatment through oil and grease trap.	Annexure R 2/D
4	09.02.2026	30.09.2026	Hotel-cum Shopping arcade having hotel room @ 23 number, Banquet Hall @ 1 number, Restaurant @1 number, Bar @ 1 number, Showroom @ 14 number and shop /office @ 19 number	The Vyom - RSG Infra Social Square	Orange Small scale	Domestic Effluent @ 23.0 KLD treatment through oil and grease trap followed by septic tank Discharge of treated effluent into MC sewer.	Annexure R 2/E.



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Annexure - Ra 310

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
Industry Registration ID: 021PTA80332 Application No : 16826375

To,
Perry Goyal
192 Punjabi Bagh Patiala
Patiala, Punjab-147001

Subject: Grant of "Consent to Establish"(NOC) for an industrial unit u/s 25 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining fresh 'Consent to Establish'(NOC) an industrial plant u/s 25 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are, hereby, permitted to establish the industrial unit to discharge the effluent(s) & emission(s) arising out of your premises subject to the Terms and Conditions as specified in this Certificate.

1. Particulars of Consent to Establish (NOC) granted to the Industry

Certificate No.	CTE/Fresh/PTA/2021/16826375
Date of issue :	23/11/2021
Date of expiry :	30/09/2022
Certificate Type :	Fresh

2. Particulars of the Industry

Name & Designation of the Applicant	Perry Goyal, (Proprietor)
Address of Industrial premises	The Vyom - Rsg Infra Social Square, Site 1, Puda Enclave-1, Animal Husbandry Scheme Mini Secretariat Road, Patiala, Patiala, Patiala-147001
Capital Investment of the Industry	2775.15 lakhs
Category of Industry	Orange
Type of Industry	2099-Building and construction project 20,000 sq. m built up area
Scale of the Industry	Small
Office District	Patiala
Consent Fee Details	Rs. 38000/- vide Receipt No. 844485074 dated 09.08.2021
Raw Materials (Name with quantity per day)	Multiplex & Shopping Arcade having 24 SCOs & 3 cinema halls (416 pax. capacity), 1 food court of 120 pax. capacity
Products (Name with quantity per day)	Multiplex & Shopping Arcade having 24 SCOs & 3 cinema halls (416 pax. capacity), 1 food court of 120 pax. capacity

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The Vyom - Rsg Infra Social Square, Site 1, Puda Enclave-1, Animal Husbandry Scheme Mini Secretariat Road, Patiala, Patiala, Patiala, 147001

Page i

By-Products, if any, (Name with quantity per day)	--
Details of the machinery and processes	As per application form no. 16826375
Details of the Effluent Treatment Plant	Domestic Effluent @ 7.0 KLD
Mode of Disposal of Effluent	Domestic Effluent @ 7.0 KLD : into MC sewer after treatment through oil & grease trap.
Standards to be achieved under Water (Prevention & Control of Pollution) Act, 1974	As per effluent standards prescribed by the Board / MoEF&CC from time to time.
Sources of emissions and type of pollutants	3 no. D.G. sets of capacity 320 KVA, 200 KVA and 125 KVA : SPM/SOx/Nox
Mode of disposal of emissions with stack height	1 no. D.G. set of capacity 320 KVA : Stack of height 3.5 mtr above roof level. 1 no. D.G. set of capacity 200 KVA : Stack of height 3.0 mtr above roof level. 1 no. D.G. set of capacity 125 KVA : Stack of height 2.5 mtr above roof level.
Quantity of fuel required in TPD	1 no. D.G. set of capacity 320 KVA : HSD @ 80 ltr/day. 1 no. D.G. set of capacity 200 KVA : HSD @ 60 ltr/day. 1 no. D.G. set of capacity 125 KVA : HSD @ 40 ltr/day.
Type of Air Pollution Control Devices to be installed	3 no. D.G. sets of capacity 320 KVA, 200 KVA and 125 KVA : Canopies
Standars to be achieved under Air (Prevention & Control of Pollution) Act, 1981	As per emission standards prescribed by the Board / MoEF&CC from time to time.

Harjit Singh

23/11/2021

(Harjit Singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

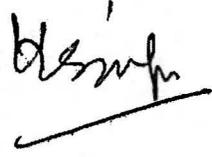
Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala

Handwritten mark

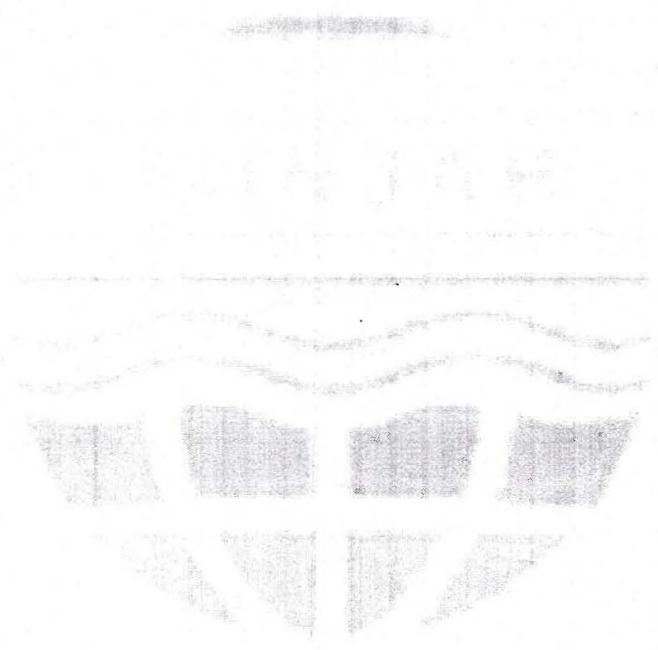


23/11/2021

(Harjit Singh)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)



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A. GENERAL CONDITIONS

1. The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.
2. The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
3. The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.
4. The industry shall comply with any other conditions laid down or directions issued by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 from time to time.
5. The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if need be.
6. The industry shall get its building plans approved under the provisions of section 3-A of Punjab Factory Rules, 1952.
7. The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate.
8. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

$$De = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
 - ii) The sampling port shall be 7 to 10 cm in diameter
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters
5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Qg^{0.3}$ or $H = 74 (Qp)^{0.24}$ Where Qg = Quantity of SO ₂ in Kg/hr. Qp = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

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Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

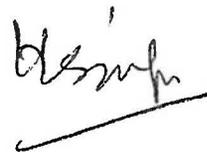
$$H = h + 0.2 (KVA)0.5$$

where h = height of the building in meters where the generator set is installed.

10. The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.
11. The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.
 - (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
12. The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.
13. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
14. The pollution control devices shall be interlocked with the manufacturing process of the industry.
15. The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
16. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.
17. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
18. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
19. Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
20. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
21. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.

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- 16-
22. The industry shall comply with the conditions imposed if any by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
 23. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
 24. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
 25. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
 26. The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.
 27. The Industry shall comply with the code of practice as notified by the Government / Board for the type of Industries where the siting guidelines / code of practice have been notified
 28. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner so as to prevent any pollutants from such materials from entering into natural water.
 29. The industry shall submit a detailed plan showing therein, the distribution system for conveying waste-waters for application on land for irrigation along with the crop pattern to be adopted throughout the year.
 30. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
 31. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.
 32. All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
 33. The industry shall not cause any nuisance/traffic hazard in vicinity of the area.
 34. The industry shall maintain the following record to the satisfaction of the Board :-
 - (i) Log books for running of air pollution control devices or pumps/motors used for it.
 - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
 - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
 35. The industry shall ensure that there will not be significant visible dust emissions beyond the property line.
 36. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, if applicable.
 37. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry



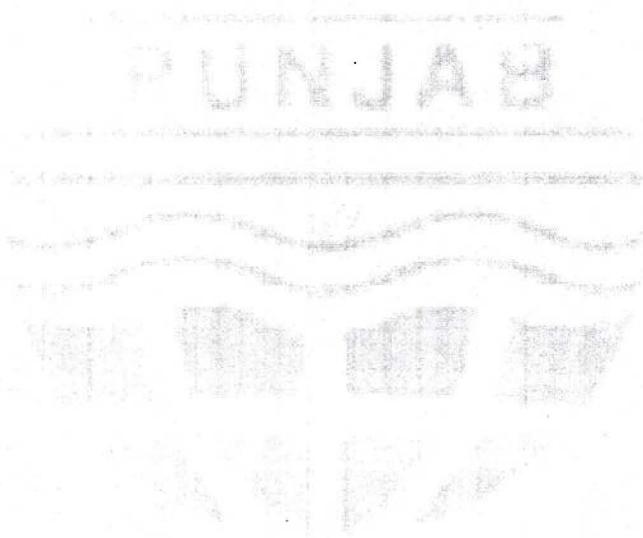
23/11/2021

(Harjit Singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

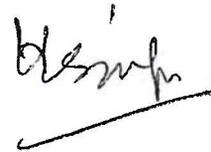


"This is computer generated document from OCMMS by PPCB"

The Vyom - Rsg Infra Social Square, Site 1, Puda Enclave-1, Animal Husbandry Scheme Mini Secretariat Road, Patiala, Patiala, Patiala, 147001

B. SPECIAL CONDITIONS

1. The project proponent shall not increase area of the project beyond 2450.90 sqm. and built up area beyond 4939.5 sqm, in any case without obtaining prior permission from the Board.
2. The project proponent shall not generate and discharge any kind of trade effluent and shall discharge only domestic effluent into MC sewer after passing oil & grease trap.
3. The project proponent shall apply and obtain authorization of the Board as required under the provisions of Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.
4. The project proponent shall comply with the Solid Waste Management Rules, 2016.
5. The project proponent shall comply with the Construction and Demolition Waste Management Rules 2016.
6. The project proponent shall get the building plan approved from the competent authority or authorized person and submit the same at the time of obtaining consents of the Board under the Water Act, 1974 and the Air Act, 1981.
7. The project proponent shall take necessary permissions from the other concerned departments.
8. The project proponent shall comply with the guidelines issued by Punjab Water Regulation and Development Authority (PWRDA) and shall obtain necessary permission for abstraction of ground water.
9. The industry shall not install any air pollution source i.e. boiler/ furnace within its premises without the prior written permission of the Board.
10. The project proponent shall not cause any kind of public nuisance due to its activity, in and around its premises.



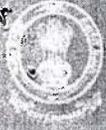
23/11/2021

(Harjit Singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



Office Dispatch No.: PBIP/I/65579/2023

Date: 04.10.2023

To

PERRY GOYAL
192 PUNJABI BAGH
PATIALA, PATIALA - 147001

Subject:- Extension in the Validity of "Consent to Establish"(NOC) Granted u/s 25 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 to the Unit.

1. Particulars of Consent to Establish (NOC) granted to the Industry:

PIN	210782513
Application No.	2308251557
Date of Issue	04-Oct-2023
Date of Expiry	30-Sept-2024
Certificate Type	Fresh
Certificate No.	CTE/Ext/PBIP/SAS/2023/2308251557

2 Particulars of the Industry:

Name & Designation of the Applicant:	PERRY GOYAL, (Proprietor)
Name of Business Entity	THE VYOM - RSG INFRA SOCIAL SQUARE
Name of the Project/Unit:	THE VYOM - RSG INFRA SOCIAL SQUARE
Address of Project/Unit:	Site-1, PUDA Enclave-1, Animal Husbandry Scheme, Mini Secretariat Road, Patiala Patiala , Patiala
Capital Investment of the Industry(in lakhs):	2703.50
Category of Industry:	Orange
Type of Industry.	2099 - Building and construction project "d 20,000 sq. r
Scale of the Industry:	Small - > Rs. 1 Crore but < = Rs.10 Crore
Office District.	Patiala
Consent Fee Details:	Rs 36500/- vide Transaction ID No. 215375704 dated 25.08.2023.
Raw Materials (Name with quantity per day):	Multiplex & Shopping Arcade having 24 SCOs & 3 cinema halls (416 pax. capacity). food court of 120 pax. capacity
Products (Name with quantity per day):	Multiplex & Shopping Arcade having 24 SCOs & 3 cinema halls (416 pax. capacity). food court of 120 pax. capacity
By Products, if any (Name with quantity per day) :	--
Details of the machinery and	As per application form.

processes:	
Details of Effluent Treatment Plant:	Domestic Effluent @ 7.0 KLD
Mode of disposal of Effluent:	Domestic Effluent @ 7.0 KLD : into MC sewer after treatment through oil & grease trap.
Standard to be achieved under Water(Prevention & Control of Pollution) Act, 1974:	As per standards prescribed by the CPCB/MoEF&CC/PPCB, from time to time.
Sources of emissions and type of pollutants:	3 no. D.G. sets of capacity 320 KVA, 200 KVA and 125 KVA : SPM/SOx/Nox
Mode of disposal of emissions with stack height:	1 no. D.G. set of capacity 320 KVA : Stack of height 3.5 mtr above roof level. 1 no. D.G. set of capacity 200 KVA : Stack of height 3.0 mtr above roof level. 1 no. D.G. set of capacity 125 KVA : Stack of height 2.5 mtr above roof level.
Quantity of fuel required in TPD:	1 no. D.G. set of capacity 320 KVA : HSD @ 80 ltr/day. 1 no. D.G. set of capacity 200 KVA : HSD @ 60 ltr/day. 1 no. D.G. set of capacity 125 KVA : HSD @ 40 ltr/day.
Type of Air Pollution Control Devices to be installed:	3 no. D.G. sets of capacity 320 KVA, 200 KVA and 125 KVA : Canopies
Standard to be achieved under Air(Prevention & Control of Pollution) Act, 1981:	As per standards prescribed by the CPCB/MoEF&CC/PPCB, from time to time.




Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

Indst. No

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

1. Senior Environmental Engineer, Zonal Office-I, Patiala.
2. Environmental Engineer, Regional Office, Patiala.




Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

-22-

B. SPECIAL CONDITIONS

The validity of the Consent to Establish earlier granted to the project vide no. CTE/Fresh/PTA/2021/16826375 dated 23/11/2021, which was valid upto 30/09/2022, is hereby further extended upto 30.09.2024, subject to all terms & conditions for which the original CTE was granted to the project proponent.

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Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)



Office Dispatch No.: PBIP/PCCB/2025/3745

Date: 17/07/2025

To

PERRY GOYAL
192 PUNJABI BAGH
PATIALA, PATIALA - 147001

Subject:- Extension in the Validity of "Consent to Establish"(NOC) Granted u/s 25 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 to the Unit.

1. Particulars of Consent to Establish (NOC) for Extension granted to the Industry:

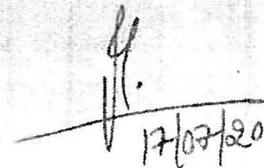
PIN	210782513
Application No.:	2506370235
Date of Issue:	17-Jul-2025
Date of Expiry:	30-Sept-2025
Certificate Type:	Extension
Certificate No:	CTE/Ext/PBIP/SAS/2025/2506370235

2. Particulars of the Industry:

Name & Designation of the Applicant:	PERRY GOYAL, (Proprietor)
Name of Business Entity	THE VYOM - RSG INFRA SOCIAL SQUARE
Name of the Project/Unit:	THE VYOM - RSG INFRA SOCIAL SQUARE
Address of Project/Unit:	Site-1, PUUDA Enclave-1, Animal Husbandry Scheme, Mini Secretariat Road, Patiala, Patiala, Patiala
Capital Investment of the Industry(in lakhs):	2703.5
Category of Industry:	Green
Type of Industry:	3079 - Building and construction projects, having, built-up area upto 20,000 m2 and py wastewater generation "d 50 KLD
Scale of the Industry:	Small - > Rs. 2.5 Crore but < = Rs.25 Crore
Office District:	Patiala
Consent Fee Details:	Rs 12,500/- vide Transaction ID/Ref. No. 503229804 dated 18.06.2025
Raw Materials (Name with quantity per day):	Multiplex & Shopping Arcade having 24 SCOs & 3 cinema halls (416 pax. capacity), food court of 120 pax. Capacity
Products (Name with quantity per day):	Multiplex & Shopping Arcade having 24 SCOs & 3 cinema halls (416 pax. capacity), food court of 120 pax. Capacity
By Products, if any (Name with quantity per day) :	-

Details of the machinery and processes:	As per application form
Details of Effluent Treatment Plant:	Domestic Effluent @ 7.0 KLD - Treatment through Oil & Grease Trap
Mode of disposal of Effluent:	Treated Domestic Effluent @ 7.0 KLD will be discharged into MC sewer
Standard to be achieved under Water(Prevention & Control of Pollution) Act, 1974:	As per effluent standards prescribed by the CPCB/MoEF&CC/PPCB, from time to time
Sources of emissions and type of pollutants:	3 no. D.G. sets of capacity 320 KVA, 200 KVA and 125 KVA : SPM/SOx/Nox
Mode of disposal of emissions with stack height:	1 no. D.G. set of capacity 320 KVA: Stack of height 3.5 mtr above roof level. 1 no. D.G. set of capacity 200 KVA: Stack of height 3.0 mtr above roof level. 1 no. D.G. set of capacity 125 KVA : Stack of height 2.5 mtr above roof level.
Quantity of fuel required in TPD:	1 no. D.G. set of capacity 320 KVA : HSD @ 80 ltr/day. 1 no. D.G. set of capacity 200 KVA: HSD @ 60 ltr/day. 1 no. D.G. set of capacity 125 KVA : HSD @ 40 ltr/day.
Type of Air Pollution Control Devices to be installed:	3 no. D.G. sets of capacity 320 KVA, 200 KVA and 125 KVA : Canopies to be provided with each DG sets
Standard to be achieved under Air(Prevention & Control of Pollution) Act, 1981:	As per emission standards prescribed by the CPCB/MoEF&CC/PPCB, from time to time

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17/07/2025

Senior Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

-25-

Endst. No.

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

1. Senior Environmental Engineer, Zonal Office-I, Patiala.
2. Environmental Engineer, Regional Office, Patiala.

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- sd -

Senior Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

B. SPECIAL CONDITIONS

1. The validity of the Consent to Establish (NOC) earlier granted to the project vide no. CTE/Fresh/PTA/2021/16826375 dated 23/11/2021, which was valid upto 30/09/2022 & extended upto 30/09/2024, is hereby further extended upto 30/09/2025, subject to all terms & conditions as mentioned in the original CTE/NOC issued to the project.
2. This extension letter shall remain appended with the original Consent to Establish/NOC granted to the project under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 vide no. CTE/Fresh/PTA/2021/16826375 dated 23/11/2021, which was valid upto 30/09/2022.

- sd -
Senior Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)



Office Dispatch No.: **PBIP/PPCB/2026/4320**

Date: **09/02/2026**



To
PERRY GOYAL
192 PUNJABI BAGH
PATIALA, PATIALA - 147001

Subject:- Grant of "Consent to Establish"(NOC) for an industrial plants u/s 25 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining fresh 'Consent to Establish'(NOC) an industrial plants u/s 25 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act,1981, you are hereby permitted to establish the industrial plant to discharge the effluent(s) & emission(s) arising out of your premises subject to the Terms and Conditions as specified in this Certificate.

1. Particulars of Consent to Establish (NOC) granted to the Industry:

PIN	210782513
Application No.	2512468503
Date of Issue.	09-Feb-2026
Date of Expiry:	30-Sept-2026
Certificate Type:	Fresh
Certificate No:	CTE/Fresh/PBIP/PTA/2026/2512468503

2. Particulars of the Industry:

Name & Designation of the Applicant:	PERRY GOYAL, (Proprietor)
Name of Business Entity	THE VYOM
Name of the Project/Unit:	THE VYOM - RSG INFRA SOCIAL SQUARE
Address of Project/Unit:	Site-1, PUDA Enclave-1, Animal Husbandry Scheme, Mini Secretariat Road, Patiala , Patiala , Patiala
Capital Investment of the Industry('n lakhs):	2703.5
Category of Industry:	Orange
Type of Industry:	4.3 - Hotels (up to 3 star) or having more than 20 rooms but less than 100 rooms.
Scale of the Industry:	Small - > Rs. 2.5 Crore but <= Rs.25 Crore
Office District:	Patiala
Consent Fee Details:	Rs. 36,500/- vide Ref. No. 234730785 dated 09.09.2025
Raw Materials (Name with quantity per day):	Hotel-cum-Shopping Arcade having Hotel Room @ 23 Number, Banquet Hall @ 1 Number, Restaurant @ 1 Number, Bar @ 1 Number, Showroom @ 14 Number and Shop/Office @ 19 Number

Name & Designation of the Applicant:	PERRY GOYAL, (Proprietor)
Products (Name with quantity per day):	Hotel-cum-Shopping Arcade having Hotel Room @ 23 Number, Banquet Hall @ 1 Number, Restaurant @ 1 Number, Bar @ 1 Number, Showroom @ 14 Number and Shop/Office @ 19 Number
By Products, if any (Name with quantity per day) :	-
Details of the machinery and processes:	As per application form
Details of Effluent Treatment Plant:	Domestic Effluent @ 23 KLD - Treatment through Oil & Grease Trap followed by Septic Tank
Mode of disposal of Effluent:	Treated Effluent will be discharged into MC sewer
Standard to be achieved under Water(Prevention & Control of Pollution) Act, 1974:	As per effluent standards prescribed by the CPCB/MoEF&CC/PPCB, from time to time
Sources of emissions and type of pollutants:	03 DG sets of Capacity 320 KVA, 200 KVA and 120 KVA - SPM/SOx/NOx
Mode of disposal of emissions with stack height:	03 DG sets of Capacity 320 KVA, 200 KVA and 120 KVA - Stack of height as per following formula: $H = h + 0.2 (KVA)^{0.5}$ where h = height of the building in meter, where the generator set is installed
Quantity of fuel required in TPD:	03 DG sets of Capacity 320 KVA, 200 KVA and 120 KVA - HSD Only
Type of Air Pollution Control Devices to be installed:	03 DG sets of Capacity 320 KVA, 200 KVA and 120 KVA - Canopies to be provided with all DG sets
Standard to be achieved under Air(Prevention & Control of Pollution) Act, 1981:	As per emission standards prescribed by the CPCB/MoEF&CC/PPCB, from time to time

A

[Signature]
9/02/2026

Senior Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

Endst. No.

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

1. Senior Environmental Engineer, Zonal Office-I, Patiala.
2. Environmental, Engineer, Regional Office, Patiala.




Senior Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

- 30 -

A. GENERAL CONDITIONS

1. The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.
2. The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
3. The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.
4. The industry shall comply with any other conditions laid down or directions issued by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 from time to time.
5. The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if need be.
6. The industry shall get its building plans approved under the provisions of section 3-A of Punjab Factory Rules, 1952
7. The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate
8. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets

Specifications of the port-holes shall be as under:

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (D_e) shall be calculated from the following equation to determine upstream, downstream distance:-

$$D_e = 2 LW / (L+W)$$

Where L= length in mts. W= Width in mts.

- ii) The sampling port shall be 7 to 10 cm in diameter

9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.No.	Boiler with Steam Generating Capacity	Stack heights
1	Less than 2 ton/hr	9 meters or 2.5 times the height of neighboring building which ever is more
2	More than 2 ton/hr to 5 ton/hr	12 meters
3	More than 5 ton/hr to 10 ton/hr	15 meters
4	More than 10 ton/hr to 15 ton/hr	18 meters
5	More than 15 ton/hr to 20 ton/hr	21 meters
6	More than 20 ton/hr to 25 ton/hr	24 meters

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S.No.	Boiler with Steam Generating Capacity	Stack heights
7	More than 25 ton/hr to 30 ton/hr	27 meters
8	More than 30 ton/hr	30 meters or using the formula $H = 14 Q_g^{0.3}$ $H = 74 (Q_p)^{0.24}$ Where Q_g = Quantity of SO ₂ in Kg/hr. Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set		Height of the Stack
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt
100-150 KVA	-do-	+ 2.5 mt
150-200 KVA	-do-	+ 3.0 mt
200-250 KVA	-do-	+ 3.5 mt
250-300 KVA	-do-	+ 3.5 mt

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

10. The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.

11. The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.

12. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-

(i) Once in Year for Small Scale Industries.

(ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries

13. The pollution control devices shall be interlocked with the manufacturing process of the industry.

14. The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time

15. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.

16. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.

17. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.

18. Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.

19. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.

(i) Where unavoidable to prevent loss of life or some property damage or

(ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.

20. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.

21. The industry shall comply with the conditions imposed if any by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06.

22. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.

23. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.

24. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable

25. The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.

26. The Industry shall comply with the code of practice as notified by the Government / Board for the type of Industries where the siting guidelines / code of practice have been notified

27. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner so as to prevent any pollutants from such materials from entering into natural water

28. The industry shall submit a detailed plan showing therein, the distribution system for conveying wastewaters for application on land for irrigation along with the crop pattern to be adopted throughout the year

29. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.

30. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.

31. All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

32. The industry shall not cause any nuisance/traffic hazard in vicinity of the area.

33. The industry shall maintain the following record to the satisfaction of the Board :-

(i) Log books for running of air pollution control devices or pumps/motors used for it.

(ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.

(ii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.

34. The industry shall ensure that there will not be significant visible dust emissions beyond the property line.

35. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, if applicable.

36. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry




Senior Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

B. SPECIAL CONDITIONS

1. This Consent to Establish (NOC) is granted for establishment of Hotel-cum-Shopping Arcade having Hotel Room @ 23 Number, Banquet Hall @ 1 Number, Restaurant @ 1 Number, Bar @ 1 Number, Showroom @ 14 Number and Shop/Office @ 19 Number, only.
2. The project proponent shall be bound to install Effluent Treatment Plant (ETP), if it starts laundry section and also install Sewage Treatment Plant (STP), if it does not meet the standards prescribed for sewer or terminal STP standards.
3. The project proponent shall develop its project strictly in accordance with the layout/ building plan approved by the competent authority. In case, there is variation in built-up area/green area/ any other details in layout plan approved by the competent authority (if at any stage), then the project proponent shall obtain fresh Consent to Establish from the Board.
4. The project proponent shall be bound to comply with the final outcome in the O.A. No. 662 of 2025 pending before the Hon ble National Green Tribunal.
5. The project proponent shall comply with the Solid Waste Management Rules, 2016 and obtain permission from the MC, Patiala for disposal of solid waste.
6. The project proponent shall not carry out laundry washing within its premises as per the undertaking submitted by it.
7. The project proponent shall be bound to comply with the conditions of approval of building plan issued by PUDA vide no. 21220 dated 30.06.2025 in true letter & spirit.
8. The project proponent shall bound to comply with the mechanism/ guidelines for control of pollution and enforcement of environment norms at individual establishments and the area/cluster of restaurants/ hotels/motels/banquets etc.
9. The project proponent shall not operate its project without obtaining prior consent to operate from the Board under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
10. The project proponent shall also not allow any occupancy in the project till the time adequate arrangements for effluent treatment & disposal and solid waste collection, storage & disposal are made as well as consents to operate under the Water Act, 1974 & the Air Act, 1981 are obtained.
11. The project proponent shall be granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, only after accessing the arrangements for disposal of treated effluent at that point of time. PPCB shall not be responsible for any loss to the project proponent in this regard, howsoever.
12. The project proponent shall ensure that no groundwater is used during the construction phase of the project and only treated sewage/wastewater shall be used. A proper record in this regard should be maintained and should be available at the site.
13. The project proponent shall obtain permission from PWRDA for extraction of groundwater before obtaining consent to operate, if required.
14. The project proponent shall take all necessary steps to control the dust emissions to be generated from the construction activities of the project.
15. The project proponent shall place adequate no. of bins outside its premises from where the Municipal Solid Waste shall be got lifted.
16. The project proponent shall properly handle and manage the solid waste as per the provisions of the Municipal Solid Waste Management Rules, 2016 and ensure that the solid waste is segregated into biodegradable and non-biodegradable components. The biodegradable component shall be treated by providing on-site facility to produce compost, which will be disposed of/reused in an environmentally sound manner and the non-biodegradable solid waste shall also be disposed of in an environmentally sound manner.
17. The project proponent shall comply with the provisions of the Construction and Demolition Management Rules, 2016.
18. The project proponent shall take adequate steps to the effect that the construction material of any kind

that is stored at site shall be fully covered in all respects so that it does not disburse in the air in any form.

19. The project proponent shall ensure that all the construction material and debris shall be carried out in trucks or other vehicles which are fully covered and protected so as to ensure that the construction eraser the construction material does not get disburse into the air or atmosphere in any form.

20. The project proponent shall provide mask to every worker working on the construction site and involved in loading/ unloading and carrying of construction material and construction debris.

21. The project proponent shall provide all medical help, investigation and treatment of workers involved in construction of building and carrying out construction material and debris related to dust emissions.

22. The project shall obtain permission from designated authorities as per provisions of Noise Pollution (Regulation & Control) Rules, 2000 and shall comply with provision of Noise Rules specifically Rule 5 and Rule 6 of the Noise Rules.

23. The project proponent shall make use of alternatives of single use plastics (SUP) within its premises and will not use any SUP items banned in accordance with MoEF&CC notification no. G.S.R. 571(E) dated 12.08.2021.

24. The adequacy/ efficacy of the pollution control arrangements shall be the sole responsibility of the project and the project shall be bound to implement/ upgrade its pollution control arrangements as per the discretion of the Board to achieve the prescribed emission/ effluent standards, as amended from time to time.

25. This NOC is being issued to the project proponent based upon the undertakings/documents/ information submitted by it alongwith the online application form. The Board would be at liberty to take penal action against the industry/project proponent and its responsible/ concerned person(s) in case information/document is detected as incorrect/false/misleading at any point of time.

26. In case the project proponent fails to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and/or any other environmental law applicable to the project and Rules, Circulars & Directions issued by the Board from time to time, action as deemed fit shall be taken against the project proponent.

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Senior Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 662/2025**

**IN THE MATTER OF:
Puda Enclave Welfare Society**

... Applicant

VERSUS

State of Punjab & Ors.

... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Navtresh Singla, Environmental Engineer, Punjab Pollution Control Board, Respondent No.2 herein the captioned matter, hereby appoint Anant Sangal ("Advocate") having their office at # 34, Lower Ground Floor, Babar Lane, Bengali Market, New Delhi:-110001, Email ID:- a.anantsangal.a@gmail.com, Mobile No. +91 9911453576; to be my Advocates in the above noted case and authorize them:

To act, appear and plead in the above-noted case before this Court/Tribunal or before any other Court/Tribunal, in which the same may be tried or heard and also in the High Court subject to payment of fees separately for each court and present pleadings, appeals, cross-objections or petitions for execution, withdrawal, compromise or other petitions or affidavits or other documents necessary or proper for the execution of the said case in all its stages for each stage. To file and take back documents, to admit and/or deny to any party. Submit to arbitration any differences or disputes that may arise relating to the said case. To take execution proceedings. To deposit, draw and receive moneys, cheque, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct other Legal practitioner or person, authorizing him to exercise the power and authority hereby conferred upon the Advocates whatever he may think fit to do so and sign the power of attorney; And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitute in the matter as my own acts, as if done by me to all intents and purposes.



And I undersigned undertake that I or my duly authorized agent would appear in court on all hearings and will inform the Advocates for appearance when the case is called. And I undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. And I the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me to be paid to the advocates remaining unpaid they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court. I hereby agree that once the fee is paid, I will not be entitled for the refund of the same in any case whatsoever. And I the undersigned do hereby agree that I shall not claim any compensation, nor the Advocate/s shall be liable for any compensation if he/she fails to appear in the Court or fails to conduct or withdraw from the case due to non-payment of fee as per settlement or for reason of any request/ call given by Bar Association/s or Council/s.

IN WITNESS WHEREOF, we do hereunto set our hand to these presents the contents of which have been understood by us on this 16th day of March 2026.

Accepted, identified, and satisfied subject to the terms of fee.

I Identify the Signature/Thumb Impression of Below Mentioned Person, Signed in My Presence


[ANANT SANGAL]
ADVOCATES/ ENROLLMENT NO. UP02467/22

ADVOCATES


Navtresh Singla
CLIENT
Environmental Engineer
Punjab Pollution Control Board
Regional Office, Patiala